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NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

CP(IB) No. 228/KB/2018

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15th February 2018, 10.30 A.M

Name of the Company Gulf Oil Lubricants India Ltd -Vs-			d -Vs- Eastern Coalfields Ltd.	
	Under Section	9 IBC		
		nation of Authorized IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date
	1. Rathanko Banerjee 2. D.N. Shamma. Adu 3. Shannak Mitra. Ad 4. Soumali Basu	STIAJU Z	Operational Creditor/ Peritioner Gulf Gil Lubricante India	Soumal Basn. 15.2.2018.
	5. Swappa chowbey	aboth	Fastern Coalfields Ltd	Jodani chaku

ORDER

- Ld. Counsel for the operational creditor as well as Ld. Counsel for the corporate debtor is present.
- Ld. Counsel appearing on behalf of the corporate debtor sought leave to file reply affidavit as well as Vakalatnama along with the Board Resolution. Prayer is allowed. Vakalatnama along with the Board Resolution may be filed within 3 days.

Reply affidavit, if any, may be filed within 7 days with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 7 days after receipt of reply affidavit with a copy in advance to the opposite party.

List it on 23/03/2018 for admission.

Sd

(Jinan K.R.) Member (J)